

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**IB-795/ND/2018**

**IN THE MATTER OF:**  
**M/s. Kei Industries Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Hacienda Projects Pvt. Ltd.**

**...RESPONDENT**

**Section**  
**Under Section 9 of IBC**

**Order delivered on 02.09.2019**

**Coram:**

**SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**  
**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**Present:** Ms. Astha Garg, Advocate for operational-creditor  
Ms. Sakshee Sharma, Advocate for respondent

**ORDER**

Proxy counsel for the operational-creditor is present. Ms. Sakshee Sharma, Advocate on behalf of the corporate-debtor has appeared and submitted that she has filed the vakalatnama during the course of the day. She has also submitted that the corporate-debtor ready and willing to make the payment within next week days. Mode of payment is to be decided by the parties mutually. Post the matter to 16<sup>th</sup> September, 2019.

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**(V.K. Subburaj)**  
**Member (T)**

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**(P.S.N. Prasad)**  
**Member (J)**

(Annu)